

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 206
IB-197/ND/2023
IA-2074/2023

IN THE MATTER OF:

Sh. Anil Kumar Kumra ... **Applicant**

Versus

State Bank of India ... **Respondent**

Under Section: 94 of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the PG : Adv. Sonam Sharma, Adv. Riddhi Jain, Adv.
Rehan Verma

For the Respondent : Adv. R.P. Vats, Adv. Apoorv Sarvaria, Adv.
Yashika Sarvaria, Adv. Rohit Sagar,

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-2074/2023: The IA-2074/2023 is dismissed as not pressed.

IB-197/ND/2023: The Ld. Counsel for the SBI submitted that the application has been preferred with ulterior motive and opposed the same. List the petition/application for hearing on 22.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)